

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2637  
ANSWERED ON:10.08.2010  
ARREST OF FUGITIVES BY POLICE  
Das Shri Ram Sundar;Shankar Alias Kushal Tiwari Shri Bhisma

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of criminals who have been declared as absconders and fugitives by the Government during each of the last three years and the current year;
- (b) whether the Government has taken any steps to coordinate with different States to facilitate the tracing of such absconders and with different countries to extradite the fugitives from abroad;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the total number of such cases solved/unsolved during the said period?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): `Police` and `Public Order` are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, the Union Government has been advising to the State Governments/ UT Administrations from time to time to give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime. Though National Crime Records Bureau

(NCRB) compiles data relating to various crimes in the country, information regarding absconders/fugitives is not maintained by NCRB.

However, according to Central Bureau of Investigation (CBI) the total numbers of criminals declared as absconders and proclaimed offenders in respect of the cases handled by CBI during the last three years i.e. 2007, 2008, 2009 & upto 31st July, 2010 are as under :-

Year	Proclaimed Offenders	Absconders
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2007	90	140
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2008	76	110
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2009	61	68
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2010	47	40
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(upto 31.07.2010)

(b) to (d): A consolidated Advisory for prevention of crime has been issued to all the State Governments/Union Territory Administrations on 16th July 2010, which is available on the website <http://mha.nic.in>. The Central Government has also been supplementing the efforts of the State Governments through a variety of Schemes which, inter-alia, include assistance under the

Scheme for Modernization of State Police Forces (MPF) for strengthening and improvement of infrastructure of Police Stations and other levels, mobility, modern weaponry and equipment, communication systems, strengthening of the intelligence machinery, training facilities, strengthening the forensic Science related facilities, etc; assistance for computerization of police operations at the level of the Police Stations with networking facilities and creation of data bases at the local, State and national levels under a scheme "Crime and Criminal Tracking and Networking System" (CCTNS) with an allocation of Rs. 2000/- crore in the Eleventh Plan; assistance for raising India Reserve Battalions with provisions for raising two companies of such battalions as Commando units; etc.

The Central Bureau of Investigation have issued 105, 34, 71 and 27 Red Corner Notices during the year 2007, 2008, 2009 and up to 31st July 2010 in respect of the cases handled by CBI as well as on request from various states.

(e): According to CBI, the number of such cases relating to CBI, solved/unsolved during the last three years i.e. 2007, 2008, 2009 & 2010 (upto 31.07.2010) is as follows:-

Year Arrested during Pending at the end  
the Year of the Year (cumulative)

	PO Abs.		PO Abs.		
2007	36	89	837	481	
2008	51	104	862	487	
2009	60	41	863	514	
2010 (upto 31.07.2010)	31	29	879	525	